

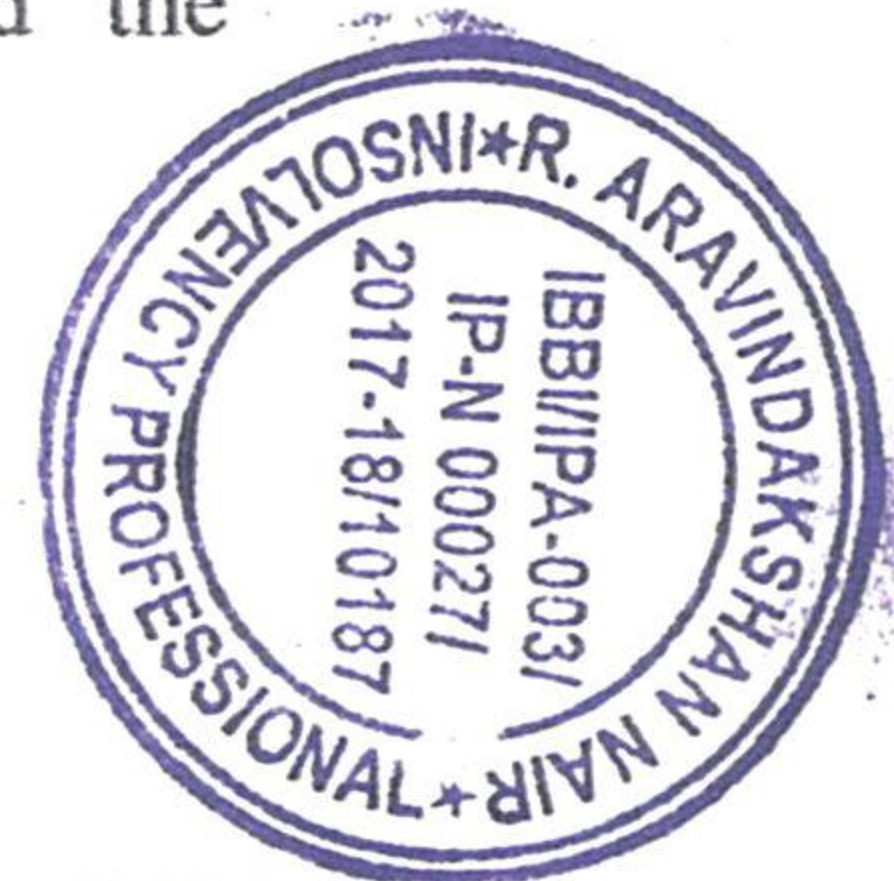
**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ACHARIYA TECHNO SOLUTIONS (INDIA) PVT.LTD.**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Achariya Techno Solutions (India) Pvt.Ltd.
2.	Date of incorporation of corporate debtor	06.08.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC-Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200KL2010PTC026507
5.	Address of the registered office and principal office (if any) of corporate debtor	TC-26/1340(1),Latha Bhawan,Panavila Road,Genral Post office,Thiruvananthapuram,Kerala -695001
6.	Insolvency commencement date in respect of corporate debtor	13/09/2019
7.	Estimated date of closure of insolvency resolution process	11/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aravindakshan Nair R IBBI/IPA-003/IP-N00027/2017-18/10187
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ashadha(Kuttara), Cheruthana P.o.,Karthikappally Taluk,Alleppey dist pin .690517
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ashadha(Kuttara),CheruthanaP.o.,Karthikappally Taluk,Alleppey dist pin .690517. e-mail : kuttara@yahoo.co.in
11.	Last date for submission of claims	27/09/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:..... Physical Address:.....

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Achariya Techno Solutions (India) Pvt.Ltd.on 13/09/2019



The creditors of Achariya Techno Solutions (India) Pvt.Ltd., are hereby called upon to submit their claims with proof on or before 27/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional  
Date and Place:

:Aravindakshan Nair R  
:17/09/2019  
: Cheruthana

